

Central Administrative Tribunal
Principal Bench

C.P. No.425/2003 In :
O.A. No.3251/2002

New Delhi this the 30th day of January, 2004

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)
Hon'ble Shri Bharat Bhushan, Member (J)

R.L. Gupta
S/o Late Shri Tulsi Ram
R/o E-2/114, Shastri Nagar
P.O. Ashok Vihar
Delhi-52.

-Applicant
(None Present)

Versus

1. Shri Rajendra Kumar
Director of Education
Govt. of NCT of Delhi
Old Secretariate
Delhi-54.

-Respondent
(By Advocate: Shri George Paracken)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)

Heard.

2. OA-3251/2002 was decided by order dated 13.12.2002 (Annexure CP-1) with the following directions to the respondents:-

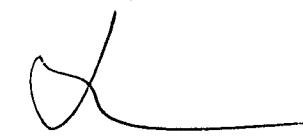
"Taking stock of the facts, it is directed that Respondent No.2 would consider and pass a speaking order on the representation of the applicant preferably within 6 months of the receipt of the copy of this court and in case the claim of the applicant for stepping up of his pay is granted, necessary consequential benefits should be awarded to him. It shall be highly appreciated if a speaking order in this regard is passed and conveyed to the applicant. OA is disposed of".

3. Respondents have issued Annexure R-1 dated 9.1.2004 in compliance of directions of this court by

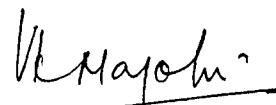


deciding applicant's representation. Respondents have admitted that a delay has occurred in issuing the orders and that it was not deliberate or wilful.

4. Now that the Tribunal's orders have been complied with, this C.P. is dismissed. Notice is discharged.



(Bharat Bhushan)
Member (J)



(V.K. Majotra) 30.01.04
Vice-Chairman (A)

cc.